

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE T.V.ANILKUMAR

FRIDAY, THE 17TH DAY OF APRIL, 2020 /28TH CHAITHRA, 1942

Bail Appl.No.2037 of 2020

NDPS CRIME NO. 5/2020 OF EXCISE CIRCLE OFFICE, ALUVA

ERNAKULAM DISTRICT

PETITIONER/ACCUSED:

SHRI. YASIN M B, AGED 26 YEARS,
S/O BASHA, BILLOR VILLAGE,
PONNAPPASANTH, VIRAJPETTA TALUK,
MADIKKERI DISTRICT, COORG,
KARNATAKA.

BY ADV.THOMAS J ANAKALLUNKAL

RESPONDENTS/COMPLAINANT AND STATE:

1. STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM-682 031.
2. CIRCLE INSPECTOR, EXCISE CIRCLE OFFICE,
ERNAKULAM

BY PUBLIC PROSECUTOR SRI.RAMESH CHAND.

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION
ON 17.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

B.A.No.2037 of 2020

:-2-:

Dated this the 17th day of April, 2020

O R D E R

Learned counsel for the accused presses for an earlier release of the accused on bail contending that the quantity of narcotic drugs represents only intermediary quantity. The learned Public Prosecutor however opposes the bail application contending that it may not be proper to release the accused on bail at this stage, especially when he hardly completed 40 days in custody.

Post on 28.04.2020.

**T.V.ANILKUMAR
JUDGE**

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